

*SHRI S.T.K. JAKKAYAN (Periakulam) : Mr. Chairman, Sir, under Article 356 of the Constitution, the President's rule has been proclaimed in the Punjab. The Resolution under discussion seeks the approval of this House for this proclamation. On behalf of my party, the All India Anna D.M.K., I wish to say a few words on this Resolution.

Sir, at the very outset, I would like to say that I am unable to support the frequent use of Article 356 of the Constitution for dislodging the popularly elected State Governments. The people of the State extend their massive support to a political party in the State in an election and that political party forms the State Government. Such a State Government can be removed from power only by the people of the State and not by the Centre with the tip of a pen. I would stress that the Centre cannot appropriate this authority to itself. This authority should vest with the people who are the rulers in the country. Even the authority of the Constitution is derived from the people who are source of power in a democracy. In this background I have to oppose the frequent use by the Central Government of Article 356 of the Constitution for removing the popularly elected State Government on one ground or the other.

In the Punjab, the atrocities of extremists,

the activities of the separatists and the awesome racial riots have to be controlled without any loss of time.

MR. CHAIRMAN : Shri Jakkayan, you may continue tomorrow. Now, the Minister, Shri Buta Singh.

18.00 hrs.

BUSINESS ADVISORY COMMITTEE

Fifty-first Report

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : Sir, I beg to present the Fifty-first Report of the Business Advisory Committee.

MR. CHAIRMAN : Now, the House stands adjourned till 11 A.M. tomorrow.

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, the 16th November, 1983/Kartika 25, 1905 (Saka).